

(b) M/s. Smith Stanistreet & Co. Ltd., Calcutta, was taken over under Section 18A of the Industries (Development & Regulation) Act, 1951 and Indian Drugs and Pharmaceuticals Ltd. was appointed as Authorised Controller of the said Company initially for a period of 2 years w.e.f. 4-5-1972 and the said period has been extended upto and inclusive of the 3rd May, 1975. The Authorised Controller (IDPL) is examining/taking steps for rehabilitation of this unit. Government is conscious of the expertise and the marketing organisation available with this unit and the perspective role of this unit in producing essential drugs in this region is under active consideration.

Allotment [of Petrol Pumps

6234. SHRI M. C. DAGA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the names of places in Rajasthan where permission for setting up pumps was given in 1974 as well as the names of persons allotted these pumps together with the basis thereof; and

(b) the names of the persons from Rajasthan whose applications for allotment of petrol pumps are under consideration of Government and since when and by what time a decision is likely to be taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI) :

(a) Retail outlets (Petrol Pumps) are set up by the oil Companies on commercial considerations and no permission is required from the Government for setting up outlets at any particular location or to any particular persons. Except for IOC, no other oil company has set up retail outlets in Rajasthan during 1974. IOC awards dealerships for retail outlets in line with its policy laid down with the approval of Government. Location and the persons who set up the new Retail Outlets in Rajasthan during 1974 are attached.

(b) No such applications are under consideration of Government.

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Statement

Location	Name of Dealer
1. Khetri	Ex-Subedar Mahadev Prasad.
2. Dausa	Ex-Capt. M. S. Punnu
3. Sikandra	Shri Tribhuvan Prasad Bhargava.
4. Anta	Shri Kishangopal.
5. Hindoli	Shri Ramesh Chandra Sainik.
6. Kapasan	M/s. Kapasan F/Stn.
7. Udaipur	M/s. Automotive S/ Centre.
8. Udaipur	M/s. Swastik F/ Station.

Of these, M/s. Automotive S/Centre Udaipur is an 'A' Site and all others are 'B' sites.

Balance sheet of Birla Orient Paper Mills

6235. SHRI SHARAD YADAV : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the latest Balance Sheet of the Birla Orient Paper Mills for the financial year 1973-74 and state :

(a) the names of the Board of Directors, Managing Directors and Secretary, if any;

(b) their remuneration, including allowances, loan guarantee commissions, etc.;

(c) whether in terms of Government guidelines on the subject these payments are not excessive; and

(d) if so, the action proposed against the company?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : (a) The Board of Directors of M/s. Orient Paper Mills Limited consists of the following persons:—

1. Shri G. P. Birla (Chairman);
2. Shri A. L. Goenka (Vice-Chairman),

3. Shri R. K. Kanoria,
4. Shri S. A. Lal,
5. Shri J. P. Poddar,
6. Shri G. Basu, and
7. Shri N. Sundaresan.

Shri B. K. Vyas is the Secretary of the company. The Company has no Managing and/or whole-time Director.

(b) The Directors of the company are being given remuneration @ 1% commission on the net profits of the company as per Article 74-A of the Articles of Association of the company besides sitting fees. The Directors of the company were paid Rs. 6,97,227 during the year ended 31st March, 1974, besides travelling expenses of Rs. 70,153. The said sum of Rs. 70,153 represented reimbursement to four Directors of the expenses incurred for attending Board meetings and travelling undertaken by them for the business of the company. It is seen that no guarantee commission was paid to any Director of the company during the year.

(c) and (d) The remuneration to the Directors of the company by way of 1% commission on the net profits of the company is being paid to them since the year 1943 when no approval of the Central Government in the matter was required. After the Companies Act, 1956 came into force, special resolutions as required by section 309(4)(b) thereof were passed.

Appointment of Additional Judge in Karnataka High Court

6237. SHRI S. M. SIDDAYYA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is a proposal to appoint an Additional Judge to the High Court of Karnataka; and

(b) if so, when it is likely to be finalised?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE) : (a) and (b) Yes, Sir. The proposal is under consideration.

Nationalisation of Oil Industry in Oil Producing Countries

6298. SHRI RAJDEO SINGH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state whether any of the oil producing countries have requested our Government to provide collaboration and necessary expertise to enable them to nationalise their oil industry?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI) : No, Sir.

Confirmation of Station Masters/ Assistant Station Masters in Ferozpur Division (Northern Railway)

6239. SHRI RAJDEO SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that Station Masters/Assistant Station Masters of Ferozpur Division in Northern Railway have not yet been confirmed despite 15 to 20 years of service;

(b) whether Government are aware that Assistant Station Masters having more than 10 years service and their S.R.P.F. fund totalling in thousands, are being asked to deposit Rs. 300 as security money which is asked and deposited at the time of appointment; and

(c) if so, what steps Government propose to set the Divisional authority on right track?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) : (a) Station Masters due confirmation in Ferozpur Division have been confirmed. Assistant Station Masters in grade Rs. 330-360 (Rs.) appointed after 16-6-1955 who have not deposited the security money of Rs. 300 required under the rules and orders, could not be confirmed.

(b) Yes. But since the time of appointment these persons have not deposited the security money.

(c) As soon as the staff comply with the condition prescribed in the rules and orders, eligible persons among them will be confirmed.